

Central Administrative Tribunal
Principal Bench

O.A. No.1906/2002

(A)

New Delhi this the 28th day of January, 2003

Hon'ble Shri V.K. Majaotra, Member (A)
Hon'ble Shri Kuldip Singh, Member (J)

Ashok Kumar No.2222/A
Constable in Delhi Police
(PIS No.28882978)
Presently working at:
Shift-A, IGI Airport, Tr.II
New Delhi.

(By Advocate: Shri Anil Singhal)

-Applicant

Versus

1. Jt. Comm. of Police (OPS)
Police Head Quarters,
IP Estate, New Delhi.
2. DCP, IGI Airport,
New Delhi.

(By Advocate: Shri Vijay Pandita)

-Respondents

ORDER (Oral)

Hon'ble Shri Kuldip Singh, Member (J)

Learned counsel for applicant submits that the order of punishment awarded to the applicant is bad in law as per the law laid down in the High Court in CWP No.2368/2000 Shakti Singh Vs. Union of India. However, Shri Vijay Pandita, learned counsel pointed out that though such plea has been taken by the applicant in this OA, there is no illegality but the facts remains that the punishment awarded to the applicant is not in consonance with the law laid down by the High Court in the case of Shakti Singh (supra).

2. Having regard to this, case has been remanded back to the disciplinary authority for imposition of punishment and the respondents shall pass

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a fresh order on the point of punishment after giving notice to applicant, within a period of two months.

3. OA is disposed of in the aforesated terms.

No costs.


(Kuldip Singh)
Member (J)


(V.K. Majotra)
Member (A)

CC.